

\202ITEM NO.1 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008
GOSWAMI RADHESH LAL Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS. Respondent(s)
Date : 16/09/2016 This petition was called on for hearing today.
For Petitioner(s)

For Respondent(s) Mr. Anil Kumar Mishra,Adv.

Ms. Abha R. Sharma,Adv.
Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
04.08.2016 of this Court in respect of the deceased respondent
No.1.

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to file the fresh particulars of the respondent
Nos.5,7,8,9,13,15, 16, 19 & 20 and he shall also take fresh steps
for the service of notice to them within the same period.

Fresh steps for the service of notice by usual mode to the
other remaining unserved respondents shall be taken by the
Ld.counsel for the petitioner within a period of three weeks. Dasti
in addition is permitted to be served through the concerned Trial
Court, the particulars of which shall be furnished by the
Ld.counsel for the petitioner within the period provided above.
List the matter again on 27.10.2016.

(M V RAMESH)
Registrar

SB